

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EAGLE ELECTRONIC (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor Eagle Electronic (India) Private Limited
2.	Date of incorporation of Corporate Debtor 01/06/2011
3.	Authority under which Corporate Debtor is incorporated / registered Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor U51505MH2011PTC218146
5.	Address of the registered office and principal office (if any) of Corporate Debtor H No 65, CTS No 142-A-B Behind Chitramandir Talkies, Nashik, Maharashtra, India - 422001
6.	Insolvency commencement date in respect of Corporate Debtor 06-03-2024
7.	Estimated date of closure of Insolvency Resolution Process 02-09-2024
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional Ms. Kanak Jani IP Reg. No.: IBBI/IPA-001/IP-P-01757/2019 -2020/12685
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, next to Sanjeevani International School, Navi Mumbai, Maharashtra - 410210 Email Id - kanakj@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, next to Sanjeevani International School, Navi Mumbai, Maharashtra - 410210 Email Id - eagle.cirp@gmail.com
11.	Last date for submission of claims 20-03-2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the Interim Resolution Professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at: (a) www.ibbi.gov.in eagle.cirp@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Eagle Electronic (India) Private Limited on 06-03-2024.

The creditors of **Eagle Electronic (India) Private Limited** are hereby called upon to submit their claims with proof on or before **20-03-2024** to the Interim Resolution Professional at the address mentioned against **Entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Kanak Jani

Interim Resolution Professional
Eagle Electronic (India) Private Limited

IP Reg. No.: **IBBI/IPA-001/IP-P-01757/2019 -2020/12685**
AFA Validity Upto: 19.12.2024

Date: **08.03.2024**
Place: **Mumbai**

